

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

The meeting No.26/AM-16 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4)) was due for 31.12.2015 and actually held on 01.01.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

| S.No. | Name of the representatives and their designation | Department |
|-------|---|------------------|
| 1. | Shri V.K. Kohli, Director | TC office, Noida |
| 2. | Shri O.P. Sharma, Joint Industrial Advisor | C&PC |
| 3. | Shri Nand Lal, Consultant | DIPP |
| 4. | Shri K.C. Meena, DDG | DGFT |
| 5. | Shri Ratan Lal Meena, FTDO | DGFT |

At the outset, the Minutes of NC –V Meeting No. 25/AM-16 dated 17.12.2015 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.26/AM16 dated 31.12.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 26/84-ALC3/2015 **MEETING DATE** : 31.12.2015

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| Case No.:31/9/84-ALC3/2015 | | Party Name: INDO RAMA SYNTHETICS (INDIA) LTD | | Meet No/Date:26/84-ALC3/2015 31.12.2015 | | Status: Approved | |
| HQ File :01/84/050/00076/AM16/ | | RLA File :50/24/040/00003/AM16 / | | Lic.No/Date:5010002203 11.05.2015 | | | |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt.of C &PC vide their OM No. 46011/58/2012-PC-II dated 23.12.2015 as per SION A-1842 detailed below:- | | | | | | | |
| 1 | S.No | Export Product | Export Quantity | | Import item | Quantity allowed in KG | |
| | 1. | Polyester Staple Fibre (PTA Route) PSF | 1 K.G | 1. | Terephthalic Acid | 0.920 kg | |
| | 2. | | | MEG Mono Ethylene Glycol | 0.370 kg | | |
| | 3. | | | TiOZ Titinimum Di Oxide | 0.00372 kg | | |
| | 4. | | | Sb2O3 Antimony Tri Oxide | 0.00067 kg | | |
| | 5. | | | Spin Finish Oil | 0.01115 kg | | |
| | 6. | | | Farnance Oil | 1.044 litre | | |
| | 7. | | | HTO Heat Transfer Fluid (Dowtherm A/Santotherm 66/Terminal VPI) | 0.00550 kg | | |
| | 8. | | | TEG Tri Ethylene Glycol | 0.00990 kg | | |



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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| | Case No.:2/15/84-ALC3/2015 | Party Name: UDYOGI SAFETY APPLIANCES PRIVATE LIMITED | Meet No/Date:26/84-ALC3/2015 31.12.2015 | Status: Reject |
| 2 | HQ File :01/84/050/00117/AM16/ | RLA File :02/24/040/00218/AM15/ | Lic.No/Date:0210205794 14.05.2015 | |
| | Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued by DIPP to the firm but no response received so far . Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case. | | | |
| | Case No.:23/14/84-ALC3/2015 | Party Name: WEAR WELL INDIA PVT. LTD., | Meet No/Date:26/84-ALC3/2015 31.12.2015 | Status: Deferred |
| 3 | HQ File :01/84/050/00111/AM16/ | RLA File :05/24/040/00086/AM16/ | Lic.No/Date:0510394431 03.06.2015 | Defer Date: 28.01.2016 |
| | Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by this office on 28.12.2015 to furnish the justification of higher wastage. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 28.01.2016. | | | |
| | Case No.:5/15/84-ALC3/2015 | Party Name: AMRIT EXPORTS PVT. LTD. | Meet No/Date:26/84-ALC3/2015 31.12.2015 | Status: Deferred |
| 4 | HQ File :01/84/050/00120/AM16/ | RLA File :02/24/040/00020/AM16/ | Lic.No/Date:0210205915 24.06.2015 | Defer Date: 28.01.2016 |
| | Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply of the firm has been sent on 18.11.2015 to DC(MSME) for their comments. The case stands for re-listing on 28.01.2016. | | | |
| | Case No.:14/22/84-ALC3/2015 | Party Name: SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED, | Meet No/Date:26/84-ALC3/2015 31.12.2015 | Status: Deferred |
| 5 | HQ File :01/84/050/00210/AM16/ | RLA File :32/24/040/00016/AM16/ | Lic.No/Date:3210077612 10.07.2015 | Defer Date:28.01.2016 |
| | Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments. | | | |





The case stands deferred for re-listing on 28.01.2016.

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| 6 | Case No.: 8/17/84- ALC3/2015 | Party Name: QUALIANCE INTERNATIONAL PVT.LTD. | Meet No/Date:26/84- ALC3/2015 31.12.2015 | Status: Deferred |
| | HQ File :01/84/050/00149/AM16/ | RLA File :03/95/040/00232/AM16/ | Lic.No/Date:0310797436 20.07.2015 | Defer Date:28.01.2015 |
| Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that Shri Vipul Badani, CEO vide his E.mail dated 30.12.2015 have informed that he is travelling on 31.12.2015 and requested to grant another date for personal hearing. Accordingly, Committee after deliberations decided to give the opportunity to appear before NC and defer the case for re-listing on 28.01.2016. | | | | |

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| 7 | Case No.: 10/17/84- ALC3/2015 | Party Name:QUALIANCE INTERNATIONAL PVT.LTD. | Meet No/Date:26/84- ALC3/2015 31.12.2015 | Status: Deferred |
| | HQ File :01/84/050/00151/AM16/ | RLA File :03/95/040/00233/AM16/ | Lic.No/Date:0310797434 20.07.2015 | Defer Date: 28.01.2016 |
| Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that Shri Vipul Badani, CEO vide his E.mail dated 30.12.2015 have informed that he is travelling on 31.12.2015 and request to grant another date for personal hearing. Accordingly, Committee after deliberations decided to give the opportunity to appear before NC and defer the case for re-listing on 28.01.2016. | | | | |

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| 8 | Case No.: 19/22/84- ALC3/2015 | Party Name:MOHAK CARPETS PVT.LTD. | Meet No/Date:26/84- ALC3/2015 31.12.2015 | Status: Approved |
| | HQ File :01/84/050/00215/AM16/ | RLA File :05/24/040/00211/AM16/ | Lic.No/Date:0510395166 04.08.2015 | |
| Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing 5% wastage for input No. 1 &2 and 3% wastage for input No.3 on net content of export product mentioned in the authorisation RA concern may take necessary action subject to compliance of other usual conditions | | | | |

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| 9 | Case No.: 20/22/84- ALC3/2015 | Party Name:NOWOTEK TEXTILES PVT. LTD., | Meet No/Date:26/84- ALC3/2015 31.12.2015 | Status: Deferred |
| | HQ File | RLA File | Lic.No/Date:0510395227 | Defer Date: |

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| :01/84/050/00216/AM16/ | :05/24/040/00204/AM16/ | 06.08.2015 | 28.01.2016 |
| Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the reminder has been issued on 28.12.2015 to Deptt. of C&PC for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 28.01.2016. | | | |

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| 10 | Case No.: 3/22/84-ALC3/2015 HQ File :01/84/050/00199/AM16/ | Party Name:ABOUT U FASHIONS PVT LTD RLA File :03/94/040/00216/AM16/ | Meet No/Date:26/84-ALC3/2015 31.12.2015 Lic.No/Date:0310798141 13.08.2015 | Status: Deferred Defer Date:28.01.2016 |
| Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued on 20.11.2015. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 28.01.2016. | | | | |

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| 11 | Case No.: 11/22/84-ALC3/2015 HQ File :01/84/050/00207/AM16/ | Party Name:AMRIT EXPORTS PVT. LTD. RLA File :02/24/040/00078/AM16/ | Meet No/Date:26/84-ALC3/2015 31.12.2015 Lic.No/Date:0210206070 13.08.2015 | Status: Deferred Defer Date:28.01.2016 |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 28.01.2016. | | | | |

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| 12 | Case No.: 13/22/84-ALC3/2015 HQ File :01/84/050/00209/AM16/ | Party Name:MATRIX CLOTHING PVT. LTD. RLA File :05/24/040/00246/AM16/ | Meet No/Date:26/84-ALC3/2015 31.12.2015 Lic.No/Date:0510395400 21.08.2015 | Status: Deferred Defer Date:28.01.2016 |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 28.01.2016. | | | | |

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| 13 | Case No.: 21/24/84-ALC3/2015 HQ File :01/84/050/00273/AM16/ | Party Name:AASEERVAA FABRICS, RLA File :32/24/040/00018/AM16/ | Meet No/Date:26/84-ALC3/2015 31.12.2015 Lic.No/Date:3210077686 25.08.2015 | Status: Deferred Defer Date:08.01.2016 |
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Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued on 28.12.2015. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 28.01.2016.

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| 14 | Case No.: 9/22/84-ALC3/2015 | Party Name:SWETA CHAUDHRY | Meet No/Date:26/84-ALC3/2015 31.12.2015 | Status: Deferred |
| | HQ File :01/84/050/00205/AM16/ | RLA File :02/24/040/00100/AM16/ | Lic.No/Date:0210206098 28.08.2015 | Defer Date:28.01.2016 |

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DC(MSME)on 04.11.2015. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 28.01.2016.

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| 15 | Case No.: 17/22/84-ALC3/2015 | Party Name:SWETA CHAUDHRY | Meet No/Date:26/84-ALC3/2015 31.12.2015 | Status: Deferred |
| | HQ File :01/84/050/00213/AM16/ | RLA File :02/24/040/00117/AM16/ | Lic.No/Date:0210206120 08.09.2015 | Defer Date:28.01.2016 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DC(MSME)on 04.11.2015. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 28.01.2016.

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| 16 | Case No.: 1/20/84-ALC3/2015 | Party Name:POLY LOGIC INTERNATIONAL PVT. LTD, | Meet No/Date:26/84-ALC3/2015 31.12.2015 | Status: Deferred |
| | HQ File :01/84/050/00189/AM16/ | RLA File :56/24/040/00022/AM16/ | Lic.No/Date:5610004680 14.09.2015 | Defer Date: 28.01.2016 |

Decision: Committee considered the case as per agenda and observed that the Hard Copy of the application has not yet received from RA, Indore. Accordingly, Committee decided to ask the three set of application from RA, Indore. The case stands deferred for re-listing on 28.01.2016.

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| 17 | Case No.: 10/22/84-ALC3/2015 | Party Name:PRIMO FASHIONS, | Meet No/Date:26/84-ALC3/2015 31.12.2015 | Status: Deferred |
| | HQ File :01/84/050/00206/AM16/ | RLA File :32/24/040/00023/AM16/ | Lic.No/Date:3210077708 15.09.2015 | Defer Date:28.01.2016 |

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida. NC decided to wait for their comments.

The case stands deferred for re-listing on 28.01.2016.

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| 18 | Case No.:3/20/84-ALC3/2015 | Party Name:IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD | Meet No/Date:26/84- ALC3/2015 31.12.2015 | Status: Deferred |
| | HQ File :01/84/050/00191/AM16/ | RLA File :04/24/040/00138/AM16/ | Lic.No/Date:0410161026 16.09.2015 | Defer Date:28.01.2016 |

Decision: Committee considered the case as per agenda and observed that the Hard Copy of the application has not yet received from RA, Chennai. Accordingly, Committee decided to ask the three set of application from RA, Chennai.

The case stands deferred for re-listing on 28.01.2016.

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| 19 | Case No.:24/24/84-ALC3/2015 | Party Name:ANISH (INDIA) EXPORTS | Meet No/Date:26/84- ALC3/2015 31.12.2015 | Status: Deferred |
| | HQ File :01/84/050/00276/AM16/ | RLA File :05/23/040/00268/AM16/ | Lic.No/Date:0510395741 24.09.2015 | Defer Date:28.01.2016 |

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued to the firm on 28.12.2015. The reply of the firm is not received. NC decided to wait for their reply.

The case stands deferred for re-listing on 28.01.2016.

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| 20 | Case No.:22/24/84-ALC3/2015 | Party Name:LOYAL TEXTILE MILLS LTD | Meet No/Date:26/84- ALC3/2015 31.12.2015 | Status: Deferred |
| | HQ File :01/84/050/00274/AM16/ | RLA File :35/24/040/00030/AM16/ | Lic.No/Date:3510044802 30.09.2015 | Defer Date:28.01.2016 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida. NC decided to wait for their comments.

The case stands deferred for re-listing on 28.01.2016.

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| 21 | Case No.:23/24/84-ALC3/2015 | Party Name:LOYAL TEXTILE MILLS LTD | Meet No/Date:26/84- ALC3/2015 31.12.2015 | Status: Deferred |
| | HQ File :01/84/050/00275/AM16/ | RLA File :35/24/040/00035/AM16/ | Lic.No/Date:3510044800 30.09.2015 | Defer Date: 28.01.2016 |

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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME),TC Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 28.01.2016.

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| Case No.: 5/24/84-ALC3/2015 | Party Name:WEAR WELL INDIA PVT. LTD., | Meet No/Date:26/84-ALC3/2015 31.12.2015 | Status: Approved |
| HQ File :01/84/050/00257/AM16/ | RLA File :05/24/040/00294/AM16/ | Lic.No/Date:0510395802 05.10.2015 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratified the Advance Authorization issued in this case as per written comments of DC(MSME) vide their U.O.No.37(5)/107/2015-16/Hosiery dated 04.12.2015 as detailed below:-

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|----|-------|---|---------------------|---|-------------------------|
| 22 | S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
| | 1. | Babies Dress (Style No. 9083A) 100% Polyester Crepe woven printed fabric , GSM – 75+/- 10% | 10126.000 Number | 100% Polyester Crepe woven printed fabric, GSM-75+/-10% with 58"width | 0.77 Sqm per piece. |
| | 2. | Babies Dress (Style No. 9051A) 100% Polyester Crepe woven printed fabric , GSM – 75+/- 10% | 9432.000 number | 100% Polyester Crepe woven printed fabric, GSM-75+/-10% with 58"width | 0.77 Sq.mtrs per piece. |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.: 4/24/84-ALC3/2015 | Party Name: LOYAL TEXTILE MILLS LTD | Meet No/Date:26/84-ALC3/2015 31.12.2015 | Status: Deferred |
| HQ File :01/84/050/00256/AM16/ | RLA File :35/24/040/00038/AM16/ | Lic.No/Date:3510044805 07.10.2015 | Defer Date:28.01.2016 |

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida. NC decided to wait for their comments.

The case stands deferred for re-listing on 28.01.2016.

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| Case No.: 12/24/84-ALC3/2015 | Party Name: LOYAL TEXTILE MILLS LTD | Meet No/Date:26/84-ALC3/2015 31.12.2015 | Status: Deferred |
| HQ File :01/84/050/00264/AM16/ | RLA File :35/24/040/00039/AM16/ | Lic.No/Date:3510044806 07.10.2015 | Defer Date: 28.01.2016 |

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida. NC decided to wait for their

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The case stands deferred for re-listing on 28.01.2016.

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| 25 | Case No.:2/24/84-ALC3/2015 | Party Name: THREADS (INDIA) LIMITED | Meet No/Date:26/84-ALC3/2015 31.12.2015 | Status: Deferred |
| | HQ File :01/84/050/00254/AM16/ | RLA File :06/24/040/00030/AM16/ | Lic.No/Date:0610038234 08.10.2015 | Defer Date: 28.01.2016 |
| Decision: Committee considered the case as per agenda and observed that the Hard Copy of the application has not yet received from RA, Kanpur. The case stands deferred for re-listing on 28.01.2016. | | | | |
| 26 | Case No.:13/24/84-ALC3/2015 | Party Name: FOREMOST INTERNATIONAL PVT. LTD., | Meet No/Date:26/84-ALC3/2015 31.12.2015 | Status: Deferred |
| | HQ File :01/84/050/00265/AM16/ | RLA File :05/23/040/00295/AM16/ | Lic.No/Date:0510395864 08.10.2015 | Defer Date: 28.01.2016 |
| Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DC(MSME) on 15.12.2015 to the firm. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 28.01.2016. | | | | |
| 27 | Case No.:15/24/84-ALC3/2015 | Party Name:AMRIT EXPORTS PVT. LTD. | Meet No/Date:26/84-ALC3/2015 31.12.2015 | Status: Deferred |
| | HQ File :01/84/050/00267/AM16/ | RLA File :02/24/040/00133/AM16/ | Lic.No/Date:0210206219 09.10.2015 | Defer Date: 28.01.2016 |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply received from the firm on 16.12.2015 address to DC(MSME) and under intimation to this office. NC decided to wait for their comments. The case stands deferred for re-listing on 28.01.2016. | | | | |
| 28 | Case No.:18/24/84-ALC3/2015 | Party Name: PINNACLE CLOTHING CO., | Meet No/Date:26/84-ALC3/2015 31.12.2015 | Status: Approved |
| | HQ File :01/84/050/00270/AM16/ | RLA File :05/24/040/00313/AM16/ | Lic.No/Date:0510395869 09.10.2015 | |
| Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in | | | | |

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consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

RA concern may take necessary action subject to compliance of other usual conditions

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| 29 | Case No.: 8/24/84-ALC3/2015 | Party Name:LOYAL TEXTILE MILLS LTD | Meet No/Date:26/84-ALC3/2015 31.12.2015 | Status: Deferred |
| | HQ File :01/84/050/00260/AM16/ | RLA File :35/24/040/00040/AM16/ | Lic.No/Date:3510044807 12.10.2015 | Defer Date:28.01.2016 |
| Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 28.01.2016. | | | | |

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| 30 | Case No.: 19/24/84-ALC3/2015 | Party Name: BRIJ DESIGNS | Meet No/Date:26/84-ALC3/2015 31.12.2015 | Status: Approved |
| | HQ File :01/84/050/00271/AM16/ | RLA File :05/23/040/00291/AM16/ | Lic.No/Date:0510395895 13.10.2015 | |
| Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions | | | | |

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| 31 | Case No.: 9/24/84-ALC3/2015 | Party Name: CONCEPT CLOTHING | Meet No/Date:26/84-ALC3/2015 31.12.2015 | Status: Deferred |
| | HQ File :01/84/050/00261/AM16/ | RLA File :05/23/040/00306/AM16/ | Lic.No/Date:0510395959 16.10.2015 | Defer Date:28.01.2016 |
| Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DC(MSME) to the firm on 16.12.2015. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 28.01.2016. | | | | |

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| 32 | Case No.: 17/24/84-ALC3/2015 | Party Name:LOYAL TEXTILE MILLS LTD | Meet No/Date:26/84-ALC3/2015 31.12.2015 | Status: Deferred |
| | HQ File :01/84/050/00269/AM16/ | RLA File :35/24/040/00041/AM16/ | Lic.No/Date:3510044808 16.10.2015 | Defer Date:28.01.2016 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida. NC decided to wait for their comments.

The case stands deferred for re-listing on 28.01.2016.

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| 33 | Case No.:7/24/84-ALC3/2015 | Party Name:A.M.VINYL PVT.LTD., | Meet No/Date:26/84-ALC3/2015 31.12.2015 | Status: Deferred |
| | HQ File :01/84/050/00259/AM16/ | RLA File :05/23/040/00300/AM16/ | Lic.No/Date:0510395966 19.10.2015 | Defer Date:28.01.2016 |
| Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to C&PC and DIPP. NC decided to wait for their comments. The case stands deferred for re-listing on 28.01.2016. | | | | |

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| 34 | Case No.:16/24/84-ALC3/2015 | Party Name: PRECISE SEAMLESS APPARELS PVT LTD | Meet No/Date:26/84-ALC3/2015 31.12.2015 | Status: Deferred |
| | HQ File :01/84/050/00268/AM16/ | RLA File :05/24/040/00303/AM16/ | Lic.No/Date:0510396068 29.10.2015 | Defer Date:28.01.2016 |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued to the firm on 28.12.2015. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 28.01.2016. | | | | |

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| 35 | Case No.:20/24/84-ALC3/2015 | Party Name: PRECISE SEAMLESS APPARELS PVT LTD | Meet No/Date:26/84-ALC3/2015 31.12.2015 | Status: Deferred |
| | HQ File :01/84/050/00272/AM16/ | RLA File :05/24/040/00339/AM16/ | Lic.No/Date:0510396069 29.10.2015 | Defer Date:28.01.2016 |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued to the firm on 18.12.2015. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 28.01.2016. | | | | |

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| 36 | Case No.:6/24/84-ALC3/2015 | Party Name: WEAR WELL INDIA PVT. LTD., | Meet No/Date:26/84-ALC3/2015 31.12.2015 | Status: Deferred |
| | HQ File :01/84/050/00258/AM16/ | RLA File :05/24/040/00353/AM16/ | Lic.No/Date:0510396084 30.10.2015 | Defer Date: 28.01.2016 |
| Decision: Committee considered the case as per agenda alongwith other relevant papers and went | | | | |

through the details submitted in this case and observed that the deficiency letter issued to the firm on 18.12.2015. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 28.01.2016.

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| 37 | Case No.:1/24/84-ALC3/2015 | Party Name: GANGA ACROWOOLS LIMITED | Meet No/Date:26/84-ALC3/2015 31.12.2015 | Status: Deferred |
| | HQ File :01/84/050/00253/AM16/ | RLA File :30/24/040/00030/AM16/ | Lic.No/Date:3010103645 06.11.2015 | Defer Date: 28.01.2016 |
| Decision : Committee considered the case as per agenda and observed that the Hard Copy of the application has not yet received from RA, Ludhiana. Accordingly, Committee decided to ask RA to furnish the three set of application. The case stands deferred for re-listing on 28.01.2016. | | | | |

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| 38 | Case No.:1/26/84-ALC3/2015 | Party Name: DUCERE TECHNOLOGIES PRIVATE LIMITED | Meet No/Date:26/84-ALC3/2015 31.12.2015 | Status: Deferred |
| | HQ File :01/84/050/00313/AM16/ | RLA File :09/24/040/00517/AM16/ | Lic.No/Date:0910062977 16.12.2015 | Defer Date: 28.01.2016 |
| Decision: Committee considered the case as per agenda and observed that the Hard Copy of the application has not yet received from RA, Hyderabad. The case stands deferred for re-listing on 28.01.2016. | | | | |

Manual Cases

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| Case No. 306 | M/s. Orient Craft Ltd. |
| NC Meeting No. 26/AM-16 dt 31.12.2015 | File No.01/84/171/278/AM-16/DES-V |
| RA. F.No. 05/27/039/00021/AM15 | |
| Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015 | |
| Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions. | |

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| Case No. 307 | M/s. Richa & Co. |
| NC Meeting No. 26/AM-16 dt 31.12.2015 | File No.01/84/171/282/AM-16/DES-V |
| RA. F.No. 05/24/039/00003/AM15 | |
| Fixation of norms in respect of Annual Advance Authorization No.0510386317 dated 12.05.2014 | |
| Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their | |

comments.

The case stands deferred for re-listing on 14.01.2016.

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| Case No. 308 | M/s. Gaurav International |
| NC Meeting No. 26/AM-16 dt 31.12.2015 | File No.01/84/171/281/AM-16/DES-V |
| RA. F.No. 05/23/039/00004/AM15 | |

Fixation of norms in respect of Annual Advance Authorization No.0510386317 dated 12.05.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments.

The case stands deferred for re-listing on 14.01.2016.

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| Case No. 309 | M/s. Chelsea Mills |
| NC Meeting No. 26/AM-16 dt 31.12.2015 | File No.01/84/171/182/AM-16/DES-V |
| RA. F.No. 05/25/039/00013/AM14 | |

Fixation of norms in respect of Annual Advance Authorization No.0510393403 dated 27.02.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Annual Advance Authorisation issued in this case as applied for.

RA concern may take necessary action subject to compliance of other usual conditions

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| Case No. 310 | M/s. William Goodacre & Sons India Pvt. Ltd. |
| NC Meeting No. 26/AM-16 dt 31.12.2015 | File No.01/84/050/101/AM-11/DES-V |
| RA. F.No. 10/24/040/00025/AM11 | |

Re-fixation of input output norms in respect of Advance Authorization No. 1010039361 dated 07.07.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that deficiency letter issued by DIPP on 20.11.2015 to the firm. NC decided to wait for their comments.

The case stands deferred for re-listing on 28.01.2016.

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| Case No. 311 | M/s. Aditya Birla Nuvo Ltd. |
| NC Meeting No. 26/AM-16 dt 31.12.2015 | File No.01/84/050/00034/AM-15/DES-V |
| RA. F.No. 10/24/040/00025/AM11 | |

Re-fixation of norms in respect of Advance Authorization No. 0210205622 dated 09.03.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for enhancement in quantity of inputs in this case and the deficiency letter issued by TC Mumbai on 09.10.2015 to the firm and also given reminder on 23.11.2015 but the reply of the firm is not received so far. NC decided to wait for their comments.

The case stands deferred for re-listing on 28.01.2016.

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| Case No. 312 | M/s. Sumilon Industries Ltd. |
| NC Meeting No. 26/AM-16 dt 31.12.2015 | File No.01/84/050/00327/AM-15/DES-V |
| RA. F.No. 52/24/040/00051/AM15 | |
| Fixation of norms in respect of Advance Authorization No.5210041367 dated 31.12.2014 | |
| Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms as their case was rejected by NC on 02.07.2015. The Committee also noted that the application has been referred to DC(MSME) and TC, Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 28.01.2016. | |

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| Case No. 313 | M/s. Sumilon Industries Ltd. |
| NC Meeting No. 26/AM-16 dt 31.12.2015 | File No.01/84/050/00326/AM-15/DES-V |
| RA. F.No. 52/24/040/00052/AM15 | |
| Fixation of norms in respect of Advance Authorization No.5210041368 dated 31.12.2014 | |
| Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms as their case was rejected by NC on 02.07.2015. The Committee also noted that the application has been referred to DC(MSME) and TC, Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 28.01.2016. | |

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| Case No. 314 | M/s. Deco Textil, Bangalore |
| NC Meeting No. 26/AM-16 dt 31.12.2015 | File No.01/84/171/280/AM-16/DES-V |
| RA. F.No. 0724/040/00117/AM14 | |
| Fixation of norms in respect of Advance Authorization No.0710097027 dated 24.07.2013 | |
| Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms and also noted that there is no record in online NIC server in this case under para 4.7 of HBP. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to call the hard copy of application and also call the factual report of the case from RA, Bangalore. The case stands deferred for re-listing on 28.01.2016. | |

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| Case No. 315 | M/s. Dhruv Globals Ltd. |
| NC Meeting No. 26/AM-16 dt 31.12.2015 | File No.01/84/171/27/AM-16/DES-V |
| RA. F.No. 05/25/030/00021/AM15 | |
| Fixation of norms in respect of Annual Advance Authorization No.0510393516 dated 11.03.2015 | |
| Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to call the firm to furnish the details of CAD as the CAD has different from the wastage claimed by the firm. The case stands deferred for re-listing on 28.01.2016. | |



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